

Shri Imran Pratapgarhi;

**Demand for direct regular train service connecting Pratapgarh, U.P. to Mumbai**

**श्री इमरान प्रतापगढ़ी (महाराष्ट्र):** उपसभापति महोदय, उत्तर प्रदेश का प्रतापगढ़ जनपद गौरवशाली जिला है, इस जिले से बड़ी संख्या में देश की आर्थिक राजधानी मुम्बई के लिए लोग रेल यात्रा करते हैं। व्यापार के लिए, नौकरी के लिए लाखों लोग मुम्बई से जुड़े हुए हैं।

मेरे जनपद प्रतापगढ़ से मुम्बई के लिए डेली कोई भी ट्रेन नहीं जाती, सिर्फ 'साकेत एक्सप्रेस', जिसका नंबर 22184 एवं 22183 है, जो फैजाबाद(अयोध्या) से सप्ताह में दो दिन चलती है और प्रतापगढ़ होकर जाती है। इस कारण से प्रतापगढ़ से मुम्बई यात्रा करने वालों को बड़ी कठिनाई का सामना करना पड़ता है। माननीय रेलमंत्री जी से मेरा अनुरोध है कि प्रतापगढ़ से प्रारंभ करके मुम्बई के लिए डायरेक्ट डेली ट्रेन चलाई जाये या 'साकेत एक्सप्रेस' को डेली किया जाए, जिससे सिर्फ प्रतापगढ़ ही नहीं, बल्कि अन्य जनपदों जैसे सुल्तानपुर और जौनपुर के यात्रियों को भी सुविधा हो।

मैं खुद प्रतापगढ़ जनपद का हूँ, मैं महाराष्ट्र से राज्यसभा का सांसद हूँ, मुझे भी वहाँ से यात्रा करने के लिए इलाहाबाद या लखनऊ जाना पड़ता है। अतः रेलमंत्री जी से अनुरोध है कि वे अर्जेंट इस मामले का संज्ञान लें और 'साकेत एक्सप्रेस', 22184 और 22183 का संचालन प्रतिदिन कराएँ।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri Imran Pratapgarhi: Dr. Kanimozhi NVN Somu (Tamil Nadu), Dr. John Brittas (Kerala), Shri Pramod Tiwari (Rajasthan), Shri Sanjeev Arora (Punjab), Shri Anil Kumar Yadav Mandadi (Telangana), Shri Neeraj Dangi (Rajasthan), Shri Niranjan Bishi (Odisha), Shri M. Mohamed Abdulla (Tamil Nadu), Shri Muzibulla Khan (Odisha), Dr. V. Sivadasan (Kerala), Shri P. Wilson (Tamil Nadu), Dr. Sasmit Patra (Odisha), Shrimati Jebi Mather Hisham (Kerala) and Shrimati Phulo Devi Netam (Chhattisgarh).

Now, hon. Shri P. Wilson; 'Demand for amendment in Insolvency and Bankruptcy Code (IBC) for State Owned Discoms.'

**Demand for amendment in the Insolvency and Bankruptcy Code (IBC) for State Owned Discoms**

SHRI P. WILSON (Tamil Nadu): Sir, it has become commonplace to see power generating companies go into insolvency and liquidation, leaving behind dues of hundreds of crores of rupees to State owned DISCOMs. These gencoms are often set up as SPVs with group companies taking up the Engineering Procurement and

Construction (EPC) contract or fuel supply and thus the parent company has no problem with the gencom going under liquidation because they would have earned enough money by then.

However, the State-owned DISCOMs which would have spent hundreds of crores is left in the lurch. In Tamil Nadu, the State-owned DISCOM TANGEDCO has faced several such cases where the Gencoms owing hundreds of crores of rupees have become insolvent and no recovery is made from the Contract Insolvency Resolution Process (CIRP) because dues to DISCOMs are placed at the 6<sup>th</sup> place in the Waterfall Mechanism under Section 53 of the IBC Code. TANGEDCO's losses are then absorbed by the State Government. Ultimately, the DISCOM becomes debt ridden and customers suffer. Therefore, some relief has to be given to DISCOMs when Gencoms undergo insolvency. My suggestion is that State-owned DISCOMs must be placed higher and treated on par with financial creditors because they have ultimately invested in the Gencom to build and operate a power generating station. I, therefore, request the hon. Minister of Corporate Affairs to amend Section 53 of IBC Code and place dues, to State owned DISCOMs from generating companies, on par with financial debts owed to unsecured creditors, and oblige.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Special Mention made by the hon. Member, Shri P. Wilson: Shri Haris Beeran (Kerala), Dr. John Brittas (Kerala), Shri Sandosh Kumar P (Kerala), Shri Niranjana Bishi (Odisha), Dr. Kanimozhi NVN Somu (Tamil Nadu), Shri M. Mohamed Abdulla (Tamil Nadu), Dr. Sasmit Patra (Odisha), and Dr. V. Sivadasan (Kerala).

Shri Anil Kumar Yadav Mandadi; concern over drug menace in the country.

### **Concern over drug menace in the Country**

SHRI ANIL KUMAR YADAV MANDADI (Telangana): Sir, recently, there were instances of seizure of huge haul of narcotic drugs in the country. In February, 2024, NCB has seized 3,300 kg. drugs off Gujarat Coast. In March, 2024, there was a huge haul of narcotic drugs from Visakhapatnam Port. The use of charas, ganja, heroine, opium, brown sugar and other narcotic drug by youngsters in the country has increased manifold. The States with international borders are easily prone to illegal drug trade. Punjab, North Eastern States with international border and coastal States are main drug trading centres. To some extent, the State of Telangana is also seriously affected due to drug use. Drug abuse leads to serious health issues — heart disease, lung disease, Cancer, etc., The serious issue of drug abuse is to be handled